

**GOVERNMENT OF JAMMU AND KASHMIR**  
**Housing & Urban Development Department**  
**Civil Secretariat**  
**Jammu/Srinagar**

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**NOTIFICATION**

Jammu, the 18<sup>th</sup> April, 2024

S.O 250 .— In exercise of the powers conferred by section 305 read with section 280 of the Jammu and Kashmir Municipal Act, 2000, the Government, in consultation with the State Election Commission hereby intends to make the following amendments in the Jammu and Kashmir Municipal Election Rules, 2003 and the same are hereby published, as required by sub-section (5) of section 280 of the said Act, for the information of all persons likely to be affected thereby, and notice is hereby given that the said draft rules will be taken into consideration after the expiry of a period of 15 days from the date on which copies of the Official Gazette in which this notification is published, are made available to the public;

Objections or suggestions, if any, may be addressed to Commissioner/Secretary to Government, Housing & Urban Development Department, Government of Jammu and Kashmir, Civil Secretariat, Srinagar/Jammu or by e-mail at [hudd-jk@nic.in](mailto:hudd-jk@nic.in).

The objections and suggestions, which may be received from any person with respect to the said draft rules before the expiry of the period so specified, shall be considered by the Government.

**1. In rule 21;**

- (i) in sub-rule (2), for the words and sign "Scheduled Caste/Scheduled Tribe", the words and sign "Scheduled Caste/Scheduled Tribe/Other Backward Classes" shall be substituted.
- (ii) in sub-rule (3), for the words and sign "Scheduled Caste/Scheduled Tribe", the words and sign "Scheduled Caste/Scheduled Tribe/Other Backward Classes" shall be substituted.
- (iii) in second proviso to sub-rule (4), for the words and sign "Scheduled Caste/Scheduled Tribe", the words and sign "Scheduled Caste/Scheduled Tribe/Other Backward Classes" shall be substituted.



2. For the words "**Chief Electoral Officer**" wherever appearing in the rules, the words "**State Election Commission**" shall be substituted with necessary grammatical variations.

**By Order of the Government of Jammu and Kashmir.**

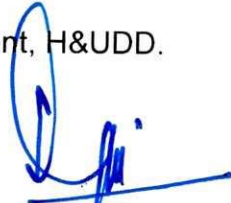
**Sd/-**  
**(Mandeep Kaur) IAS**  
Commissioner/Secretary to the Government

No. HUD-LSG0JMC/6/2021 (C.No. 7313659)

Dated: 18.04.2024

Copy to the:-

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2. Director General of Police, J&K.
3. Director General, J&K Institute of Management, Public Administration and Rural Development.
4. All Principal Secretaries to the Government.
5. Principal Secretary to Hon'ble Lieutenant Governor.
6. Joint Secretary (JKL), Ministry of Home Affairs, Gol.
7. All Commissioner/Secretaries to the Government.
8. Principal Resident Commissioner, J&K Government, New Delhi.
9. Chief Electoral Officer, J&K.
10. Divisional Commissioner, Jammu/Kashmir.
11. Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
12. Chairman, J&K Special Tribunal.
13. All Heads of Departments / Managing Directors.
14. All Deputy Commissioners (District Panchayat Election Officers)
15. Director information, J&K Srinagar.
16. Director, Urban Local Bodies, Jammu/Kashmir.
17. Special Secretary to Chief Secretary, J&K.
18. Director Archives, Archaeology and Museums, J&K.
19. General Manager, Ranbir Government Press, Jammu.
20. Private Secretary to Commissioner/Secretary to the Government, H&UDD.
21. Incharge Website, H&UDD.
22. Notification file/stock file.

  
**(Er. Abdul Qyume) JKAS**  
Deputy Secretary to the Government

*Sh* *SK*